

**No.DJA-I/550/1993**

**HIGH COURT OF KARNATAKA,  
HIGH COURT BUILDING  
BENGALURU,**

**Dated: 30.05.2020**

**CIRCULAR**

As per the instructions issued vide this office Circular dated 08.05.2020, all the Officers/Officials of the District Judiciary in the State, who have been on any kind of leave and have left the headquarters on or before 24.03.2020, while reporting to duty for the first time, they shall get examined themselves before the Doctor in the concerned District Hospitals/Primary Health Center and as per the medical advice, if necessary, they must be ready to undergo compulsory home quarantine for a period of 14 days.

Further, all the Prl. District & Sessions Judges in the State are directed to issue instructions to the Officials working in their unit, that in case staff member who is put in a Home/Institutional quarantine, after the quarantine period ends, he/she shall report the concerned Government Dispensary/Hospital and obtain fitness certificate to resume duty. Only after fitness certificate is produced, the said official shall be permitted to resume duty.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-**

(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL

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**Copy for information and necessary action to:-**

1. The Prl. City Civil & Sessions Judge, Bengaluru City,
2. All the Prl. Dist. & Sessions Judges in the State.
3. The Chief Judge, Court of Small Causes, Bengaluru.
4. All the Prl. Judges, Family Courts in the State.
5. All the Presiding Officers, Industrial Tribunals,  
Labour Courts in the State. in the State.
6. The Central Project Co-ordinator, with a request to  
web-host the circular in the High Court Website.
7. Circular copy.
8. Office copy.

With a request to circulate the copy of the Circular amongst all the Judicial Officers working in the unit.